

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 610
IB-835/ND/2020**

**IN THE MATTER OF:
Mr. Sanjeev Aggarwal and Ors**

...PETITIONER

Vs.

M/s. Supertech Township Project Ltd.

...RESPONDENT

**Section
U/s 7 of IB Code, 2016**

**Order delivered on 03.08.2022
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Financial Creditor :Adv. Piyush Singh, Adv. Adithya Ramani, Adv. Riddhi Jain.

For the Respondent/Corporate Debtor :Mr. Abhay Gupta and Mr. Yatin Dev, Advocates.

ORDER

Heard the submissions made by the Ld. Counsel for the Financial Creditor. Proxy Counsel for the Corporate Debtor is present and submitted that main counsel is on legs before the High Court. Proxy Counsel for the Corporate Debtor has also submitted that on the next date of hearing if the Counsel is not present cost can be levied. It is made clear that on the next occasion Ld. Counsel for the Corporate Debtor shall be present and actively assist the Tribunal in the adjudication of this matter. It is made clear that no further opportunity to the Ld. Counsel for the Corporate Debtor will be afforded in this matter. Let this matter be listed along with IA/5321/2020 on **23.08.2022**.

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**(Rahul Bhatnagar)
Member (T)**

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**(P.S.N Prasad)
Member (J)**